

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 43**

**C.P. (IB)/583(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **THE BANK OF MAHARASHTRA V/s**  
**MITTAL RAMESH DEDHIA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/583(MB)2023**

- 1) Mr. Manish Jha, Ld. Counsel for the Resolution Professional and Ms. Mittal Dedhia, Respondent/Personal Guarantor are present.
- 2) Personal Guarantor submits that she has not been served with a copy of the Application and the Report filed by the Resolution Professional. However, Ld. Counsel for the Petitioner informs that they have on various occasions served the same.
- 3) In that view of the matter, Petitioner is directed to serve the same again and also carry with them one set of the Application and the Report of the

Resolution Professional for handing over the same to the Respondent/Personal Guarantor in the next hearing.

4) Stand over to 04.07.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**